

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4520/2021

This the 08th day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mehmood Dar

.....Applicant
(Advocate:- Mr. Amin Khan)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

O R D E R

[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

This T.A. is a Contempt Petition transferred from the Hon'ble High Court of Jammu and Kashmir at Srinagar.

2. Learned counsel for the applicant submits that the applicant does not want to pursue this matter.

3. In any case, we have gone through the material available on record, no case for contempt is made out against the respondents. Accordingly, the Contempt Petition is closed and the notices issued stand discharged.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**